

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 169 OF 2018

Dated: 18th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Himachal Sorang Power Pvt. Ltd.	Appellant(s)
Versus		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

ORDER
(ON BEING MENTIONED)

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant submitted that, the instant matter is coming up on 20.12.2018 before Court-II presided over by Hon'ble Mr. Justice N.K. Patil consisting of Hon'ble Mr. Justice N.K. Patil, Judicial Member and Hon'ble Mr. S.D. Dubey, Technical Member.

Further, he submitted that, due to some personal inconvenience to the learned senior counsel, Mr. Sanjay Sen, who is leading in this matter, the matter may kindly be listed for on 21.12.2018.

The learned counsel appearing for the second Respondent submitted that, they do not have any objection on listing the instant matter on 21.12.2018.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

By the consent of the learned counsel for the appearing parties, list this matter on **21.12.2018**, as requested.

The second Respondent is directed not to precipitate the matter till the next date of hearing.

(Ravindra Kumar Verma)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member